

Sahil Vs. Arun

C.S.No. 750/20
22.06.2020

At 10:00 A.M.

Presence: None

Fresh suit for permanent injunction received by way of assignment on 17.06.2020. The said matter was adjourned to 24.08.2020. Thereafter, reader of the court was directed to contact Ld. Counsel for plaintiff telephonically for hearing the matter by preponing the date of hearing to 22.06.2020 and scheduling the meeting on CISCO WEBEX for the same.

Reader of the court has reported that Ld. Counsel for plaintiff is ready for addressing arguments via video conferencing on CISCO WEBEX. Also, Ld. Counsel for plaintiff has been duly informed qua preponement of date of hearing to 22.06.2020. Earlier date of hearing given has been cancelled.



(DIVYA GUPTA)

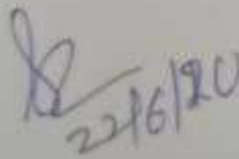
LD. CJ-03 (CENTRAL), THC

22.06.2020

At 11:00 am

Present : Sh. Rohit Goel, Ld. Counsel for plaintiff

(email id : rohitgoel1975@gmail.com and phone no. 9312248785).

Mr. Rajeev SA/JA
to compliance immediately

22/6/20




Fresh suit for permanent injunction has been received by way of assignment. Submissions heard via video conferencing on CISCO WEBEX. Record perused.

Issue summons of the suit and notice of the application u/s. 39 Rule 1 & 2 CPC by way of electronic modes i.e. email/Watsapp/SMS etc. Plaintiff is directed to file an affidavit of service and the manner in which defendants have been served before the Judicial Branch, Central, Tis Hazari Court by way of email before the NDOH.

Copy of the order be sent to plaintiff by way of email and one copy be sent to Computer Branch, Tis Hazari Courts.


Put up for further proceedings on 03.07.2020.


(DIVYA GUPTA)

LD. CJ-03 (CENTRAL), THC

22.06.2020

Mr. Rajeev S/A, JA.
to compliance immediately


22/6/20